

(b) if so, the total number of cases pending for investigation before the Bureau till June, 1996;

(c) whether many cases are still pending before the Bureau since a very long time;

(d) if so, the number of cases pending for investigation ranging from six months to two years, two years to five years and more than five years time with separate details thereof;

(e) whether because of longer time of investigation, the work of investigation becomes all the more difficult on the one hand and its impartiality also comes under suspicion; and

(f) if not, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) Yes, Sir.

(b) As on 30.6.96, a total of 1689 cases were pending investigation with the CBI.

(c) and (d). The cases which are pending, are complicated in nature and require extensive investigation including investigation in foreign countries and have National/International ramifications. Therefore, a lot of time is consumed and the cases remain pending investigation. Out of the above 1689 cases, 892 cases are pending investigation for more than 6 months to 2 years, 256 cases are pending investigation for 2 years to 5 years and only 21 cases are pending for over 5 years.

(e) and (f). It is true that due to pendency of a case for longer period, its further investigation becomes difficult because of several factors such as non availability and fading memories of witnesses and difficulty in gathering evidence etc. but the question of suspicion over impartiality does not arise as the CBI is a premier professional investigating agency with the reputation for impartiality.

[English]

Poverty Line

4397. SHRI AJOY MUKHOPADHYAY : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the Government think that the existing poverty line has been determined on scientific and rational norms;

(b) if so, the details of those norms; and

(c) if not, whether the Government contemplate to review and redetermine the poverty line?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) Yes, Sir.

(b) The Task Force on Minimum Needs and Effective Consumption Demand constituted by Planning Commission in 1979 defined the poverty line as per capita consumption expenditure level at which the average per capita per day calorie intake was 2435 calories in rural areas and 2095 calories for urban areas. These calorie norms were obtained from the age, sex, activity distribution of the population compiled with the calorie allowances recommended by the Nutrition Expert Group (1968). Based on the observed consumer behaviour in 1973-74, it was estimated that on an average, consumption expenditure of Rs. 49.09 per capita per month was associated with a calorie intake of 2400 per capita per day in rural areas and Rs. 56.64 per capita per month with a calorie intake of 2100 per day in urban areas.

(c) In view of the above, does not arise.

Illegal Structures

4398. SHRI MANGAL RAM PREMI : Will the PRIME MINISTER be pleased to refer to the implementation report fulfilling assurance on March 2, 1995 to Unstarred Question No. 2227 dated December 21, 1994 regarding 'stay orders on illegal structures' and state the total number of stay orders granted by the Delhi High Court against demolition of unauthorised structures and encroachment on Government land in Delhi with details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : (a) The details of the cases in which Stay Orders were granted by the Delhi High Court has reported by the Delhi Cantonment Board, Land and Development Office are given below :

Land and Developmnet Office :

Title of the case

1. Madan Lal Jain Vs. UOI
2. Gian Devi Jain Vs. UOI
3. R.K. Sharma Vs. UOI
4. Bhagmal Vs. UOI
5. Dina Nath Vs. UOI.
6. Ishar Dass Vs. UOI.
7. Gurdial Singh Vs. UOI
8. Abdul Qudeer and Others Vs. DDA and Others

Delhi Cantonment Board

Kamlesh Khattar Vs. Delhi Cantonment Board.

The Government of National Capital Territory of Delhi and Delhi Development Authority have reported that no such classified details have been maintained.

Information from Municipal Corporation of Delhi and New Delhi Municipal Council is being collected and will be laid on the Table of the Sabha.